

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 131/MP/2019 along with IA No. 50/2020

Subject : Petition invoking Section 79(1)(e), Section 79(1)(i) and Section 79(1)(k) read with Sections 129 & 130 of the Electricity Act, 2003 read with Regulation 7,8 and 13 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 seeking appropriate directions against the Global Energy Private Limited.

Date of Hearing : 23.6.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : BSES Yamuna Power Limited (BYPL)

Respondent : Global Energy Private Limited (GEPL)

Parties Present : Shri Aditya Gupta, Advocate, BYPL
Shri Sameer Singh, Advocate, BYPL
Shri Lakshyajit Singh Bagdwal, Advocate, GEPL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner prayed for an adjournment due to non-availability of the arguing counsel.
3. Learned counsel appearing on behalf of the Respondent, GEPL submitted that the Corporate Insolvency Resolution Process ('CIRP') has been initiated against the Respondent Company and pursuant thereto, an Interim Resolution Professional ('IRP') has also been appointed. Learned counsel further submitted that as he was representing the erstwhile management of the respondent, he may be discharged from the instant matter.
4. Considering the submissions made by the learned counsels for the parties, the Commission adjourned the matter and directed to issue notice to the Respondent, GEPL through IRP to clarify its current position qua CIRP.
5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

